

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**REVIEW PETITION NO. 17 OF 2016 IN
APPEAL NO. 181 OF 2015**

Dated: 02nd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Byrnihat Industries Association ...Appellant(s)

Vs.

Meghalaya State Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Yadav

Counsel for the Respondent(s) : Ms. Aditi Sharma for
Mr. Buddy A. Ranganadhan for R.1

Mr. Sakie Jakharia for R.2

ORDER

Learned counsel for the respondents seek two weeks time to file reply. They may file the same on or before 17.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.04.2017 after serving copy on the other side.

List the matter on **19.04.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh